BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH **AHMEDABAD**

C.P. (I.B) No. 72/9/NCLT/AHM/2017

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 10.08.2017

Name of the Company:

Ashok D. Parmar

V/s.

Ps Accounting Services Pvt. Ltd.

Section of the Companies Act:

Section 9 of the Insolvency and Bankrupcy

Code

S.NO. NAME (CAPITAL LETTERS)

DESIGNATION

REPRESENTATION

SIGNATURE

ALVOCATE

APPLICANT PROCEDER

ORDER

Learned Advocate Mr. Piyush Liktuke present for Operational Creditor/ Applicant. None present for Respondent.

Applicant is directed to comply with section 9 (b) and (c) of the code.

Applicant Counsel who is present in Court informed to rectify the above said defect and it amounts to notice under the proviso to section 9(5) of the Code.

Applicant is directed to serve notice of date of hearing along with copy of order to the Respondent and file proof of service.

List the matter on 16.08.2017 for objections of Respondent and for hearing before admission.

> BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 10th day of August, 2017.